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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CS (OS) 653/2018

MAHIMA GUPTA

..... Plaintiff

Through: Mr. Ashim Shridhar and Mr. Niyati Patwardhan, Advs. for plaintiff no.2 alongwith plaintiffs in person.

versus

KRISHAN PRAKASH GUPTA & ORS.

..... Defendants

Through: Mr. Ashish Mohan, Mr. Vishal Ahuja, Mr. Samarth Choudhary and Ms. Sagrika Tansar, Advs. for D-4. Mr. Nishant Nigam and Mr. Aman Abbi, Advs. for D-5.

**CORAM:**

**HON'BLE MR. JUSTICE SACHIN DATTA**

**ORDER**

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**28.03.2023**

**IA. No. 5970/2023**

1. This is a joint contempt application under Order XXXIX Rule 2A read with Section 151 of the Code of Civil Procedure, 1908 filed on behalf of the plaintiff no.2, the defendant nos. 4 and 5.

2. It is alleged that the contemnors nos.1 to 3 referred to in this application, are guilty of illegal, deliberate and wilful violation and non-compliance of directions contained in the order dated 20.12.2018 passed by this Court.

3. Vide order dated 20.12.2018, it was directed as under:

*“6. The parties shall maintain status quo with respect to title and possession of the suit property bearing No. 19, Bunglow Road, New Delhi till the next date of hearing”*



4. It is averred in the application that in utter disregard of the aforesaid directions, the defendant no.3/contemnor no. 1 (Suraj Prakash Gupta) has executed a Sale Deed in respect of the undivided portion of the suit property in favour of S. Ravinder Singh and Raman Kumar Uppal, partners of M/s Ramrav Buildcon LLP, respondents/contemnor nos. 2 and 3 herein.

5. It is further averred that pursuant to the aforesaid Sale Deed, respondents/contemnor nos.2 and 3, alongwith with a few other persons entered into the suit property and are seeking to carry out demolition/construction activities in the suit property.

6. *Prima facie*, the aforesaid constitutes wilful disobedience of the directions contained in the order dated 20.12.2018.

7. Issue notice to the defendants/contemnors, through all permissible modes, including electronically. *Dasti* in addition.

8. List on 14.04.2023.

9. Till the next date of hearing, the respondents/contemnors i.e. S. Ravinder Singh and Raman Kumar Uppal and their agents/assignees/employees, are restrained from entering into the suit property bearing no. 19, Bunglow Road, Delhi-110007. The respondents/contemnors i.e. Suraj Prakash Gupta, S. Ravinder Singh and Raman Kumar Uppal, are directed to remain personally present in court on the next date of hearing.

**SACHIN DATTA, J**

**MARCH 28, 2023/ssc**